THE CONSTITUTION (SCHEDULED TRIBES) [(UNION TERRITORIES)] ORDER, 1951 (C.O. 33)

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Tribes) [(Union Territories)] Order, 1951.

2. The tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in Parts I and II of the Schedule to this Order shall, in relation to the Union territories to which those parts respectively relate, be deemed to be Scheduled Tribes so far as regards members thereof resident in the localities specified in relation to them respectively in those parts of that Schedule.

3. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to that territory constituted as a Union territory as from the 1st day of November, 1956 [and any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1987 (18 of 1987)].

THE SCHEDULE

PART I.—Lakshadweep

Throughout the Union territory:—

Inhabitants of the Laccadive, Minicoy and Amindivi Islands who, and both of whose parents, were born in those Islands:

Provided that the children who are born to inhabitants of Lakshadweep in any other place in the Mainland of India shall be deemed to be inhabitants born in the islands if such children settle permanently in the islands.

Explanation.—The term “settle permanently” shall have the same meaning as defined under clause 3(1)(d) of the Lakshadweep Panchayats Regulation, 1994 (Reg. 4 of 1994).

PART II.—Daman and Diu

Throughout the Union territory:—

1. Dhodia
2. Dubla (Halpati)
3. Naikda (Talavia)
4. Siddi (Nayaka)
5. Varli.